

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-380(PB)/2017

IN THE MATTER OF:

M/s. Uniword Telecom Ltd.
v.
Autopal Industries Ltd.

.....Petitioner
.....Respondent

SECTION : UNDER SECTION 9

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s): Mr. Chandra Shekhar Yadav, Advocate

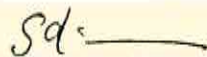
For the Respondent(s) : Mr. Naresh Kumar Sejvani, Advocate

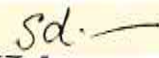
ORDER

Learned counsel for the petitioner states that a copy of the reply has been given to him late in the evening yesterday and requests for three days' time for the rejoinder.

Let the rejoinder be filed on or before 13.11.2017 with a copy in advance to the learned counsel for the respondent.

List for arguments on 22.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.11.2017
Vineet